

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-448(PB)/2017

IN THE MATTER OF:

Rajendra Kumar Saxena Applicant/petitioners
v.

Earth Gracia Builcon Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,
2016(CIRP)

Order delivered on 26.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant Ms. Somya Jaitly for applicant in I.A No.
530/2021.

For the respondent Mr. Ajay Kr. Jain, Advocate and Sourit Arora,
Advocate for Ms. Manishwa Rawat, RP
Anuj Tiwari for RP

ORDER

IA-4209/2020:- Learned counsel for the applicant states that this application has become infructuous. In view of the same, this application stands disposed of as infructuous.

IA-530/2021:-

Learned counsel for the applicant is directed to issue notice to the respondents for 31.08.2021.

CA-1286/2020 is also listed for hearing on 31.08.2021.

sd-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

sd-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)